

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 2nd JULY, 2024, 10:30 A.M.

**IA (IBC)/125/GB/2024
In CP (IB)/23/GB/2019**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Punjab National Bank VS Shree Sai Smelters India Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. Nishant Das, Adv.
: Ms. Aatrayi Das, Adv.
: Ms. Swadha Sharma, Adv.

For Respondent (s) : Mr. K. K. Nandi, Adv. for R-1 to R-3

ORDER

IA (IBC)/125/GB/2024

Ld. Counsel Mr. Nishant Das appears physically in the Court on behalf of the petitioner. Ld. Counsel Mr. K. K. Nandi appears on behalf of R-1, R-2 and R-3, accepts notice. Seeks two weeks' time to file reply affidavit. Time granted. Copy of reply thereof shall be served on the counsel on record of the opposite party. There is no representation for R-4. The Ld. Counsel appearing for the applicant is directed to issue private notice to R-4 by Speed- Post and by E-mail and file affidavit of service, three days before the next date of hearing. Registry is also directed to issue notice by Speed- Post and by E-mail to R-4.

The Ld. counsel appearing for the petitioner Mr. Nishant Das requested for grant of stay restraining the Liquidator from issuing sale certificate to the auction purchaser contending that the interim protection granted by the Hon'ble High Court of Gauhati is getting expired on 03.07.2024. Upon specific query from the Bench the Ld. Counsel appearing for R-1 to R-3 Mr. K. K. Nandi, made a statement across the bar that the sale certificate has been already issued by the Liquidator to the successful bidder who has paid the entire sale consideration.

In view of the above statement, this Bench did not find any urgency to pass any interim orders.
List for further consideration on **18.07.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)